

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

IA NO. 1647 OF 2018 IN
DFR NO. 3326 OF 2018

Dated: 10th January, 2019

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. Ravindra Kumar Verma, Technical Member

In the matter of:

Maharashtra State Electricity Distribution Company Ltd. & Anr. Appellant(s)

Vs.

Maharashtra Electricity Regulatory Commission & Anr. Respondent(s)

Counsel for the Appellant (s) : Ms. Shruti Awasthi

Counsel for the Respondent (s) : Mr. Deepak Prabhakaran
Mr. Santosh Kumar Pandey for R-2

ORDER

The learned counsel, Mr. Deepak Prabhakaran accepts notice on behalf of the second Respondent and prays for two weeks time to file his vakalatnama in the instant matter and also to file the reply to the IA No. 1647 of 2018 filed by the Appellant for condonation of delay in filing the appeal.

Submission made by the learned counsel for the second Respondent, as stated supra, is placed on record.

Two weeks time is granted to the learned counsel appearing for the second Respondent to enable him to file his vakalatnama as well as to file the reply to the IA No. 1647 of 2018 filed by the Appellant for condonation of delay in filing the appeal. The learned counsel for the second Respondent is permitted to file the same on or before 24.01.2019, after duly serving copy of the reply to the learned counsel for the Appellant.

List this matter on **25.01.2019**, as agreed by the learned counsel for both the parties.

(Ravindra Kumar Verma)
Technical Member

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(Justice N.K. Patil)
Judicial Member